

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

ORDER

No: 131

Dated: 12.05.2016

In partial modification of the previous allotment Order No. 342 dated 28.07.2015, it is ordered as under:

1. Sh. Jahangir Iqbal Ganai, Senior Advocate, is allotted Chamber No. 60 exclusively along with one junior colleague of his choice, subject to fulfillment of necessary formalities.
2. Ms. Asma Tabasum, Advocate, is adjusted in Chamber No. 60 and shall share the same with Mr. Jahangir Iqbal Ganai, Senior Advocate, subject to fulfillment of all necessary formalities.
3. Sh. Abdul Ahad, Advocate, previously allotted Chamber No. 60, is now adjusted in Chamber No. 87 in place of Sh. Firdous Ahmad Parray, whose allotment stands cancelled vide Resolution dated 21.04.2016.
4. Sh. Sheikh Umar Farooq, Advocate, previously allotted Chamber No. 60, is now adjusted in Chamber No. 93 in place of Sh. Esarul-Nabi, Advocate, whose allotment stands cancelled vide resolution dated 21.04.2016.

The occupation/allotment shall be on the terms and condition as laid down in the High Court Order No. 342 dated 28.07.2015.

By Order

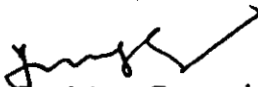

(M. K. Hanjura)
Registrar General

No: 3974-9d/LP

Dated: 12.05.2016

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Judges, High Court of J&K,
.....for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Registrar Judicial, High Court of J&K, Srinagar,
.....for information.
5. Incharge NIC for uploading the same on the High Court website.
6. Order file.


Registrar General